

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH**

**ORDER SHEET**

Original Application No. .... 170 of 2001

Applicant (s) .... Nathu Ganda .... Respondent (s) .... Union of India ....  
 Advocate for Applicant (s) Adv. Dr. D. B. Mishra .... Advocate for Respondent (s) ....  
P. K. Das

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><del>I.P.O/B.D. for Rs.50/- filed For Registration please.</del></p> <p>3/5/01</p> <p>For Admissibility as per Motto -</p> <p>18/5/2001</p> <p>On NO.1</p> <p>DA is regd.</p>	<p><b>REGISTER</b></p> <p><i>Registration</i></p> <p>1. ORDER DT. 11.5.2001.</p> <p>First defect pointed out by the Registry is ignored. Let the O.A. be registered. Learned counsel for the applicant undertakes to correct the second defect prior to issue of notice. Seen the petition. Heard Dr. Mishra, learned counsel for the applicant. In this O.A. the applicant has prayed for a direction to the Respondents to consider sanction of pension to the applicant by relaxation of rules. From the averments made by the applicant himself it is found that he had worked in the Military and was a second world war veteran. He has mentioned that he is a military servant and is an ex serviceman.</p>

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**NOTES OF THE REGISTRY**

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Learned counsel for the applicant submits that he was a Pioneer Crops but that does not take away the fact that he is a military personnel as the enclosure to the O.A. shows. ~~Under~~ clause -A of Sec. 2 of the AT Act provides that any member of the naval, military or air forces or of any other armed forces of the Union, ~~this~~ can not approach the Tribunal under this Act. As the provision of this Act does not apply to them we hold that the application is not maintainable before this Tribunal which is accordingly rejected on the ground of maintainability, at the stage of admission.

*John Mathew*  
vice-Chairman  
11.5.2001

*John Mathew*  
Member (Judicial)

Copy of order aff. 11.5.2001  
issued to the petitioner  
Counsel.

*PAW*  
S.O.

*AM*  
29/5/2001